

ITEM NO.1501

COURT NO.4

'REVISED'  
SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 6006/2009

VITHALDAS JAGANNATH KHATRI (D)  
THROUGH SMT. SHAKUNTALA ALIAS SUSHMA & ORS. Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA  
REVENUE AND FOREST DEPARTMENT & ORS. Respondent(s)

Date : 19-02-2020

This appeal was called on for pronouncement of judgment today.

For Appellant(s)

Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Anish Gupta, Adv.  
Mr. Adarsh Tripathi, Adv.  
Ms. Deepanshi Ishar, Adv.  
Mr. Shivender Singh, Adv.  
Mr. Nikhil Kandpal, Adv.  
Mr. Ajay Kumar Talesara, AOR

For Respondent(s)

Mr. Rahul Chitnis, Adv.  
Mr. Aaditya A. Pande, Adv.  
Mr. Sachin Patil, AOR

Hon'ble Mr. Justice R. F. Nariman pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice S. Ravindra Bhat and Hon'ble Mr. Justice V.Ramasubramanian.

The appeal is allowed in terms of the signed reportable judgment.

Pending application, if any, stands disposed of.

(NIDHI AHUJA)  
AR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER

[Corrected Signed reportable judgment is placed on the file.]

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[Signed reportable judgment is placed on the file.]